

each side. The oral arguments on each side are restricted to five hours, unless the Court feels that more time is to be given to the counsel, in which case, a maximum of ten hours are given for oral arguments by counsel of each side. The length of oral arguments by counsel of both sides has thus been curtailed with a view to securing quick disposal of matters.

- h) A Court Administrator-cum-Registrar General, who is a senior Judicial Officer, has been appointed, so that in conjunction with the present two Registrars, there can be a re-organisation of the working of the Registry and improving its techniques and efficiency.

Reconstitution of Election Commission

687. SHRI YASHWANTRAO PATIL: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government have reconstituted the Election Commission; and
(b) if so, the details and its objective?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). No, Sir, in October, 1989, in view of the anticipated substantial increase in the volume of work consequent upon the anticipated passage of the Constitution (Sixty-fourth Amendment) Bill, 1989, and the Constitution (Sixty-fifth Amendment) Bill, 1989, relating to Panchayats and Nagarpalikas and also owing to the revision of electoral rolls on account of the lowering of the voting age from 21 to 18, the Government decided to add two more Election Commissioners. Since these Bills lapsed in the Rajya Sabha and after the

general elections the volume of work decreased, Government abolished the two posts of "other Election Commissioners" vide Notification dated 1.1.1990.

IDBI Assistance for Projects in Tamil Nadu

688. SHRI A. ASOKARAJ: Will the Minister of FINANCE be pleased to state:

(a) whether the Industrial Development Bank of India (IDBI) had earmarked Rs. 216 crores for projects in Tamil Nadu during 1989-90;

(b) if so, the break-up of this allocation with other details of projects;

(c) whether the entire amount has been disbursed; and

(d) if not, the reasons therefor?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (d). Industrial Development Bank of India (IDBI) has reported that it does not make state-wise allocation of funds for extending assistance. However, it provides assistance to all viable projects which are in conformity with national priorities.

[*Translation*]

Codeine Production for Foreign Exchange Savings

689. SHRI LAXMINARAYAN PANDEYA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that codeine is produced by Alkaloid factories;

(b) whether it is also a fact that codeine is being imported at present and foreign exchange is spent thereon;